

ITEM NO.20

COURT NO.12

SECTION II

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 2345/2015

(Arising out of impugned final judgment and order dated 28/11/2014
in CMA No. 34831/2012 passed by the High Court of Judicature at
Allahabad)

SYED WASIF HAIDER

Petitioner(s)

VERSUS

STATE OF U P & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 30/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Prashant Bhushan, Adv.
Mr. Govind Jee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within four weeks.

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.04.01
16:01:22 IST
Reason: